

Group-Housing Societies

2224. SHRI BHARATKUMAR RAUT:
SHRI SANJAY RAUT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any religious, linguistic or other type of community can set up and run a cooperative group-housing society restricted only to the persons belonging to the same community;

(b) if so, whether Government is aware that some Registrar of Cooperative Societies are refusing this constitutional right;

(c) if so, whether Government is aware that Registrar of Cooperative Societies Delhi has unilaterally amended bye-laws of Golden Cooperative Group-housing society by rejecting the bye-laws of the Society;

(d) if so, whether Registrar of Cooperative Societies Delhi had powers to unilaterally amend bye-laws; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Registrar of Cooperative Societies (RCS), Government of NCT of Delhi (GNCTD) has informed that cooperatives are voluntary organizations, open to all persons, capable of using their services and willing to accept the responsibilities of membership, without discrimination on the basis of gender, social inequality, racial, political ideologies or religious consideration.

(b) to (e) RCS, GNCTD has further informed that the amendment to the Bye-laws of the Golden Cooperative Group Housing Society was done at the request of the Society and in consonance with the provisions of the Delhi Cooperative Societies (DCS) Act, 2003 and rules made there-under. According to RCS, Amendment of Bye-laws of a cooperative society and compulsory amendment of Bye-laws by the Registrar is permissible as per the, provisions of Section 12(6) and 12(7) of the Act.

Private participation in development

2225. MS. SUSHILA TIRIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government proposes to involve private sector in Delhi's development;

(b) if so, the details thereof;

(c) whether this scheme is likely to be extended to other States also; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) Yes, Sir. The Master Plan for Delhi-2021 provides for review of land policy in

Delhi as one of the critical and focal points, and states that the land policy would be based on optimum utilization of available resources, both public and private, in land assembly, development and housing. It is also proposed to adopt multi-pronged housing strategy for provision of housing stock and for delivery of service involving private sector to a significant extent. The policy is yet to be framed.

(c) and (d) No, Sir. Land is a subject listed in the State List in the Seventh Schedule of the Constitution of India.

Metro Rail for Kochi

2226. SHRI P. RAJEEVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the proposal for Metro Rail in Kochi, Kerala, has been finalised;
- (b) if so, the nature of the investment; and
- (c) whether it is a Centre-State Government joint venture?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) No Sir, the proposal has not been approved by the Government of India so far.

(b) Does not arise.

(c) Yes, Sir. The proposal envisages a joint ownership model of Centre and State Government on lines of Delhi Metro Rail Corporation.

Urban infrastructure development

2227. SHRIMATI T. RATNA BAI : Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the target of spending on the urban infrastructure development in each city like Hyderabad;
- (b) the details thereof, State-wise;
- (c) the amount spend in the current five year plan in Andhra Pradesh and State-wise; and
- (d) the preference being given to the SC/ST colonies in Andhra Pradesh in East and West Godavari districts?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) A sum of Rs. 50,000 crore has been committed as Additional Central Assistance (ACA) under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for the Mission period of seven years, beginning from 2005-06. State-wise indicative allocation under Urban Infrastructure and Governance (UIG) component of JNNURM made by the Planning Commission for seven years period as per detail at enclosed Statement-I (*See below*). In 2008-09, an additional amount of Rs. 100 crore for all Million Plus Cities and State Capitals and Rs. 50.00 crore for other cities was allocated under Urban Infrastructure and Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM).